**GOVERNMENT OF INDIA**
**MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA**
**UN-STARRED QUESTION NO. 814**
**ANSWERED ON TUESDAY, FEBRUARY 9, 2021/ 20 MAGHA, 1942 (SAKA)**

## LOSS BEFORE TAX TO MOTHER DAIRY FRUIT AND VEGETABLE PVT. LIMITED

## QUESTION

**814: PROF. MANOJ KUMAR JHA:**
**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

(a) whether Mother Dairy Fruit and Vegetable Private Limited has reported to the Registrar of Companies loss before tax for financial year 2018-19 and financial year 2019-20 as ₹ 142 crore and ₹ 249 crore, respectively;

(b) whether Mother Dairy's loss before tax for financial year 2018-19 was due to provisioning of ₹ 190.85 crore against deposits made in Infrastructure Leasing and Financial Services (IL&FS);

(c) whether Mother Dairy wrote to the Hon'ble Prime Minister a letter dated February 13, 2019 stating that ₹ 190.85 crore invested in IL&FS was payable to farmers; and

(d) whether an enquiry has been ordered?

## ANSWER

**THE MINISTER OF STATE FOR**
**FINANCE AND CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR)**

(a): As per the Statement of Profit and Loss annexed to the Financial Statements as at 31.03.2019 and 31.03.2020 filed by Mother Dairy Fruit and Vegetable Private Limited (the company) with the Registrar of Companies (ROC), Delhi, the loss before tax for the financial years 2018-19 is disclosed as Rs. 142.08 crores and for 2019-20 is disclosed as Rs. 249.28 crores.

(b): The company has booked expenses of Rs. 190.85 crores as "Exceptional Items Before Tax" on the face of the Statement of Profit & Loss for 2018-19. In the notes to account for the financial year 2018-19 it is mentioned, *inter-alia*, that "as a result of increased credit risk in relation to outstanding balances from IL&FS and the uncertainty prevailing due to the proceedings pending with the NCLT, management has provided for full amount of Rs.190.85 crore year ended 31st March, 2019. The same has been disclosed as an exceptional item in the results. The company, however continues to monitor the developments in this matter closely as more information /outcome to the resolution plan of IL&FS becomes available and is committed to take appropriate legal action that may be necessary to ensure full recoverability".

(c): As per the provisions of the Companies Act, 2013, the statutory returns are required to be filed by the Companies with ROC. The correspondence(s) of the companies with other authorities/ individuals are not required to be filed with ROC.

(d): An Inquiry under section 206 of the Companies Act, 2013 was ordered.

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